

OA-64/2026/EZ

Representation
MOST URGENT

SOS

Date:- 06.10.2025

(For Suo Motu Intervention Against Illegal Plastic Manufacturing Unit in Residential Area, Patna)

To,

The Hon'ble Chairperson and Hon'ble Members,
National Green Tribunal,
Eastern Zone Bench, Kolkata,
101, New Alipore,
Kolkata - 700033, West Bengal

Asing
10/10/2025

Subject: Urgent Representation for Suo Motu Action against Illegal Plastic Manufacturing Unit (M/s Sumit, Proprietor: Shri Pramod Sharma) operating in Residential Locality of Indrapuri, Patna, in Defiance of Statutory Closure Orders.

Respected Hon'ble Tribunal,

I, Devendra Sharma, Son of Late Dil Chandra, Male, aged about 45 years, Resident of Indrapuri Road No. 0, Kesari Nagar, Patna - 800024, Bihar, most respectfully submit this Representation beseeching the suo motu intervention of this Hon'ble Tribunal in the matter of an illegal plastic manufacturing unit (M/s Sumit, Proprietor: Shri Pramod Sharma) operating in a densely populated residential locality, in open defiance of statutory closure orders and in gross violation of environmental laws.

That the said unit commenced operations without obtaining the mandatory Consent to Establish (CTE) and Consent to Operate (CTO) from the Bihar State Pollution Control Board (BSPCB). The unit engages in thermal processing of plastic granules, generating toxic fumes, particulate matter, and high-decibel noise, thereby

causing severe air and noise pollution. This activity is categorically prohibited in residential zones, violating the siting criteria of the BSPCB.

That acting upon my complaint dated 20.10.2021, the BSPCB conducted an inspection and confirmed that the unit was operating illegally without CTE/CTO. The BSPCB thereafter issued a Proposed Direction for Closure (Ref. No. 384, dated 06.02.2024), rejected the Respondent's reply, and issued a Final Closure Order under Section 31A of the Air Act, 1981, dated 31.07.2024, directing the Respondent to "CLOSE AND STOP OPERATION WITH IMMEDIATE EFFECT." Despite this binding statutory order, the Respondent resumed operations in April 2025, in open defiance of law, thereby committing statutory contempt.

That upon my repeated requests for compliance, the Respondent issued criminal threats of physical harm, boasting that he would continue operations "by the strength of money," thereby creating a law and order problem in addition to environmental violations. I was compelled to approach the District Magistrate, Patna, through the Janta Darbar (Application No. 31000186440, dated 12.06.2025), and the matter was also referred to the Senior Superintendent of Police, Patna. Subsequently, the Sub-Divisional Magistrate, Patna Sadar, issued a Conditional Order under Section 133 CrPC (dated 11.09.2025), recognizing the unit as a public nuisance and directing abatement before 26.09.2025. Yet, the unit continues to operate illegally, mocking both the BSPCB's closure order and the SDM's conditional order.

That the Hon'ble Supreme Court in Subhash Kumar v. State of Bihar, (1991) Supp (1) SCC 598 held that the right to life includes the right to pollution-free water and air. In M.C. Mehta v. Union of India, (1987) 1 SCC 395, the Court emphasized that environmental directives must be enforced with uncompromising strictness. In Vellore Citizens' Welfare Forum v. Union of India, (1996) 5 SCC 647, the Court declared the Precautionary Principle and the Polluter Pays Principle as binding law. The maxim "Salus populi suprema lex" (the welfare of the people is the supreme law) mandates that commercial interests must yield to public health.

That the Respondent's conduct is a **flagrant assault on constitutional rights, statutory mandates, and judicial authority**. The **failure of enforcement agencies** to secure compliance has emboldened the violator, creating a dangerous precedent. The continued operation of the unit constitutes a **grave violation of Article 21 of the Constitution, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and the NGT Act, 2010**.

Prayer

It is, therefore, most humbly and respectfully prayed that this Hon'ble Tribunal may be graciously pleased, in exercise of its extraordinary jurisdiction under the National Green Tribunal Act, 2010, to take **suo motu cognizance** of the grave and continuing environmental wrong herein disclosed, and be further pleased to command the immediate and permanent cessation of the illegal and hazardous plastic manufacturing operations being carried out by M/s Sumit, Proprietor Shri Pramod Sharma, within the residential locality of Indrapuri, Patna, in flagrant violation of statutory closure orders, in open defiance of the binding mandate of the Bihar State Pollution Control Board, and in utter disregard of the constitutional guarantee of life and health under Article 21 of the Constitution of India.

It is prayed that this Hon'ble Tribunal may be further pleased to direct the sealing of the said premises, the disconnection of all utilities and industrial equipment facilitating such unlawful activity, and the initiation of such coercive measures as may be necessary to secure unconditional compliance with the law. It is also prayed that this Hon'ble Tribunal may be pleased to enforce the **Polluter Pays Principle**, by directing the Respondent to bear the entire cost of environmental restoration, site remediation, and compensation to the affected residents, so that the burden of unlawful enrichment and environmental degradation does not fall upon innocent citizens.

It is further prayed that this Hon'ble Tribunal may be pleased to issue such consequential, incidental, and ancillary directions to the

Bihar State Pollution Control Board, the District Magistrate, and the Police Authorities, as may be necessary to ensure that the majesty of law is upheld, the sanctity of environmental jurisprudence is preserved, and the collective right of the people to breathe clean air and live in a safe environment is restored.

And in the event this Hon'ble Tribunal deems fit, it is most humbly prayed that such other and further orders may be passed as the Hon'ble Tribunal, in its wisdom, may consider just, proper, and necessary in the paramount interest of public health, environmental protection, and the Rule of Law.

Enclosures / Annexures

- **Annexure P-1:** Photographs of the illegal unit.
- **Annexure P-2:** Copy of Complaint filed before BSPCB dated 20.10.2021.
- **Annexure P-3:** Copy of Final Closure Order issued by BSPCB dated 31.07.2024.
- **Annexure P-4:** Copy of Application filed before District Magistrate's Janta Darbar dated 12.06.2025 with forwarding order dated 19.06.2025.
- **Annexure P-5:** Copy of Conditional Order (Sashart Aadesh) passed by SDM, Patna Sadar dated 11.09.2025.
- **Annexure P-6:** Copy of BSPCB's directive confirming illegality and siting violation.

Respectfully submitted,



(Devendra Sharma),

S/o Late Dil Chandra Resident,

Indrapuri Road No. 0,

Kesari Nagar, Patna - 800024, Bihar.

सेवा में.

श्रीमान् जिलाधिकारी महोदय,
पटना, बिहार।

विषय :- आवासीय क्षेत्र में प्लास्टिक फैक्ट्री रील करने के संबंध में।

महाशय,

सेवा में निवेदन है कि मैं देवेन्द्र शर्मा, पिता-रघु० दिलचन शर्मा, साकिन- इन्द्रपुरी, रोड नं०-जीरो, मकान सं०-०बी/१६, वार्ड सं०-७, थाना-पाटलिपुत्रा, जिला-पटना का स्थायी निवासी हूँ। मेरे घर से सटे मकान श्री प्रमोद शर्मा, पिता श्री शंकर शर्मा का है, जो अवैध रूप से प्लास्टिक फैक्ट्री चला रहे हैं, जो प्रदूषण का बहुत बड़ा कारण बन रही है। इस स्थिति में पर्यावरण और जन स्वास्थ्य दोनों को गंभीर खतरा से ग्रसित है। फैक्ट्री रोकने के लिए आवेदन दिनांक २०.१०.२०२१ को बिहार राज्य प्रदूषण नियंत्रण बोर्ड पटना को दिया गया था।

आवेदक के आलोक में श्रीमान् अध्यक्ष डी०के० शुक्ला के द्वारा दिनांक ३१.०७.२०२४ को फैक्ट्री बंद करने का आदेश दिया गया था, आदेश मिलने के बाद लगभग ८ महीना बंद भी रखा।

तत्पश्चात वह फिर चलाना शुरू कर दिया मैं पुनः श्री शंकर शर्मा से फैक्ट्री बंद करने का निवेदन किया फिर भी वह फैक्ट्री को बंद नहीं किया।

यह फेंकट सभी भी जानू है और एजॉस्टिक व. सामानों
का निमित्त हो रहा है।

बंद करने की बात पर वह मुझे भारत की राजकीय तथा
गाली देते हैं और कहते हैं कि मैं प्रदूषण बोर्ड तथा प्रशासन का
अरीट लिया हूँ, मैं रूपया के बदलेत फैंकटी चलाऊंगा।

अतः श्रीमान् से निवेदन है कि इस फैंकटी को अविलंब
सील कराने की कृपा की जाये।

आपका विश्वासी

३९३ शर्मा

(दिवेन्द्र शर्मा)

मो० नं०-9572147823,

9835227935



REGISTERED

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050

E-mail: msbspcb-bih@gov.in, Website <http://bspcb.bihar.gov.in>

Ref. No.:-

Patna, dated:-

From

Dr. D.K. Shukla,
Chairman.

To

M/S Sumit,
Sri Pramod Sharma (Proprietor),
At- House No. - 0.B/16,
Road No. 0, Indrapuri,
Patna-

DIRECTION FOR CLOSURE UNDER SECTION 31A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.

- 1) WHEREAS, the State Govt. has declared the entire State of Bihar as "Air-Pollution-Control-Area" under the provisions of section 19 of the Air (Prevention and Control of Pollution) Act, 1981.
- 2) WHEREAS, any industrial unit is required to obtain previous 'Consent-to-establish' (hereinafter referred to as CTE) and 'Consent-to-Operate' (hereinafter referred to as CTO) from the State Board under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as 'Air Act') before establishing and operating its unit.
- 3) WHEREAS, a public complain was received at the State Board wherein it has been stated that due to operation of your unit air and noise pollution is caused and heavy vibration is felt and that the unit is being operated in residential area.
- 4) WHEREAS, on inspection by the officials of the State Board, it was found that unit is operational in residential area and it is not situated as per the site plan approved by the State Board and it is being operated without a valid CTE and CTO from the State Board.

- 5) **WHEREAS**, operation of your unit without a valid CTE & CTO from the State Board at a site which is not as per the sitting criteria of the State Board is in violation of the provisions of the Air Act and Water Act and as such illegal.
- 6) **WHEREAS**, in light of the above findings of the inspection you were served upon with a 'Proposed Direction for Closure' vide State Board Ref No. 384, dated 06.02.2024, wherein you were given an opportunity to file your objections to the State Board action of directing closure of your unit.
- 7) **WHEREAS**, you filed a reply dated 12.02.2024 wherein you have stated that pollution is not caused by your unit and you made a request to re-inspect your unit and if it's found polluting in nature then you will obtain CTE and CTO from the State Board. Your reply was considered and not found to be satisfactory as your unit is polluting in nature and causes air and noise pollution and also heavy vibration is felt in the neighborhood. Also the unit is not situated as per the sitting criteria of the State Board and it is situated in densely populated residential area.

Therefore, in exercise of the powers under Section 51A of the Air (Prevention and Control of Pollution) Act, 1981, direct you to-

CLOSE AND STOP OPERATION OF YOUR UNIT WITH IMMEDIATE EFFECT.

AND

IN DEFAULT THEREOF, the Board will be constrained to file complaint case under the relevant provisions of the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986 with other actions under other suitable provisions of the said acts.

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समाहरणालय, पटना
(जिलाधिकारी का जनता दरवार)

पत्रांक- 114 / जि0ज0र0ड. पटना, दिनांक- 15/6/2025

Email - dm.jantadarbar-bihar.gov.in

16/06/2025
लेवा में

मोडल पदाधिकारी
जिलाधिकारी का जनता दरवार
पटना

अनुमण्डल पदाधिकारी

पटना सयर्स

विषय:- जिलाधिकारी के जनता दरवार में प्राप्त आवेदनों के त्वरित निष्पादन एवं कृत कार्रवाई के संबंधित प्रतिवेदन के संबंध में।

प्रसंग:- आवेदन संख्या- 31000186440 दिनांक- 12/6/25

महाप्य,

उपर्युक्त विषय के संबंध में सूचित करना है कि जिलाधिकारी के जनता दरवार में आवेदन पत्र-

श्री / श्रीमती देवेन्द्र झा
इन्द्रपुरी रोड नं-0 (जीए) मकान नं-0 B-16 फ्लोर - 6 लॉक - 121
थाना - पारलीपुरा पटना - 800024 मो नं- 957214782

का आवेदन प्राप्त हुआ है। जिलाधिकारी के जनता दरवार में प्राप्त आवेदनों के त्वरित निष्पादन हेतु वेबसाइट jantadarbar.bihar.gov.in विकसित किया गया है।

अतः आवेदन पत्र सलग्न करते हुए अनुरोध है कि प्राप्त आवेदन पर अश्वेकित कार्रवाई 15 (पन्द्रह) कार्य दिवस के भीतर सुनिश्चित किया जाय। कृत कार्रवाई की सूचना आवेदक को देते हुए अनुमालन प्रतिवेदन जिलाधिकारी को उपलब्ध कराए। साथ ही कार्रवाई jantadarbar.bihar.gov.in के वेबसाइट पर अपलोड करें। अपलोड हेतु USER ID एवं PASSWORD इस प्रकार है-

USER ID- DSTPDPT0006

PASSWORD- DST12309

jantadarbar.bihar.gov.in → लॉगिन → ऑफिस लॉगिन → Enter user id & Password → upload

अनु०-सर्वाधिकारी।

विरवारभाजन

13/06/25

मोडल पदाधिकारी,
जिलाधिकारी का जनता दरवार
पटना

3156
15/6/25



अनुमंडल कार्यालय, पटना सदर

आवक संख्या: 2253/2018

दिनांक: 17/07/18

श्रीमान श्री - श्रीमान श्री
पटना

विषय - श्रीमान श्री का जन्म प्रमाण - के लिए प्रमाण पत्र
आवक संख्या - श्रीमान श्री का जन्म प्रमाण - के लिए प्रमाण पत्र

क्र.	आवेदन/परिचाय संख्या	आवेदक/परिचायी का नाम एवं पता	दिनांक
	31000196440	श्रीमान श्री	17/07/18

आवेदक को सूचित किया जाता है कि आवेदन पर भ्रमण कर भेजना है।
विशेषकर आवेदन में उल्लिखित विधि अनुसार कार्यवाही करनी है।
प्रतिफल को आवेदन के अंतर्गत उपलब्ध कराना सुनिश्चित करना है।

आवेदन संख्या: 31000196440
दिनांक: 17/07/18

न्यायालय, अनुमंडल दण्डाधिकारी, पटना सदर।

सं. सं. 100 (एग) 2025

श्री शंकर शर्मा बनाम श्री 000-सुक्ला प्रोपर्टी, जिला

सं. सं. 152 के अधीन सशर्त आदेश (Conditional Order)

1. पता श्री शंकर शर्मा, इन्द्रपुरी, रोड नं०-जीरो, मार्क नं०-07,

जिला-पटना।

2. पता श्री 000-सुक्ला प्रोपर्टी, रोड नं०-जीरो, मार्क नं०-07,

जिला-पटना। घर में संचालित किये जा रहे प्लास्टिक फैक्ट्री से उत्पन्न प्रदूषण के कारण आसपास के नागरिकों को हो रहे बाधा (Nuisance) से सतुष्ट होकर द्वितीय पक्षगण पर सं. सं. 152 की कार्यवाही प्रारम्भ की जाती है।

इसके लिए आप उक्त प्लास्टिक फैक्ट्री से उत्पन्न प्रदूषण के बाधा (Nuisance) को दिनांक 26.09.2025 से पूर्व हटाये या दिनांक- 26.09.2025 को सदर अनुमंडल के आदेश में उपस्थित हों एवं कारण गृह्य प्रस्तुत करें कि क्यों नहीं इस सशर्त आदेश को प्रतिम आदेश (Absolute) में प्रार्थित किया जाय।

तिथि- 11.09.2025.

अनुमंडल दण्डाधिकारी,
पटना सदर।

(न्यायालय का मुहर)



श्रीमान,

आदर्शीय,

श्रीमान - जैशरमेन महोदय

विहार राज्ये पुन्युशन कंट्रोल बोर्ड

परिवेश अवन प्रया विहार

प्रसंग - मुलक आवेदक के मकान 0.8/16 पर ही आदेश

का पारित होना है

विषय - जिस मकान में प्लास्टिक फ्लोरी पलरही है

वह 0.8/16 के उत्तर दिशा में है और विसमकान

का नं० 0.8/18 है

महोदय, उपरोक्त विषय में लिखना आवक

अह है कि श्रीमान के गैर हमारे दिने हुए आवक

पर त्वरित कारवाइ के लिए आपका कृपया ध्यान

धन्यवाद ज्ञापित करना है कि आपने हमारे पत्र

के दर्द को समझा है। लेकिन इस आदेश में आवक

विहार राज्य प्रदूषण नियंत्रण बोर्ड
वाटवीपुत्र आंचाधिकारिक क्षेत्र प्रदूषण
02 AUG 2024
प्राप्त किया

कान का नं० 0.8/16 आ गया है।

Sumit, Ebene Pratmod Sharma
(Proprietor)

मकान नं० 0.8/16 Road No-01

0.8/16 जो दिनांक है वह मकान आवेदक

के मकान का नं० 0.8/16 है।

आपकी बात श्रीमान से वि-माने के है कि जिस

मकान में फ्लोरी पलरही है उसका नं० 0.8/18 है और

उपरोक्त दिशा में है और विसमकान

का नं० 0.8/18 है।

4215
16/11

नाम - श्री जैशरमेन महोदय
पता - 4215
रजिस्ट्रार रोड नं० 01
मकान नं० 0.8/16, 757249821